

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4946-4947/2021

(Arising out of impugned final judgment and order dated 22-10-2020 in CRLA No. 1575/2012 22-10-2020 in CRLA No. 1594/2012 passed by the High Court of Judicature at Allahabad)

BRIJ BHUSHAN SHARMA

Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION C.B.I.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.78973/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.78972/2021-EXEMPTION FROM FILING O.T.)

Date : 16-07-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE INDIRA BANERJEE

HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Devvrat, AOR
Mr. Subhas Ray, Adv.
Ms. Swati Setia, Adv.
Mr. Aditya Kumar Dubey, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In terms of the letter circulated by the learned counsel for the petitioner, the matters are adjourned for four weeks.

(SWETA BALODI)
COURT MASTER(SH)

(MATHEW ABRAHAM)
COURT MASTER(NSH)